

ITEM NO.1501

COURT NO.2

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Criminal) No(s). 153/2021

S.M. SHOBA

Petitioner(s)

VERSUS

THE INSPECTOR OF POLICE & ORS.

Respondent(s)

(IA No. 40916/2021 - EXEMPTION FROM FILING O.T. & IA No. 43524/2021
- STAY APPLICATION)

WITH

T.P.(Cr1.) No. 161/2021 (XVI-A)
(FOR EXEMPTION FROM FILING O.T. ON IA 42070/2021 & FOR EX-PARTE
STAY ON IA 43606/2021))

Date : 15-06-2022 These matters were called on for pronouncement
of order today.

For Petitioner(s) Mr. M. Yogesh Kanna, Adv.
Mr. Rajarajan, Adv.
Mr. Raghunatha Sethupathy B, Adv.
Mr. Rajarajeshwaran, Adv.
Ms. Priya R. Adv.
Mr. K. Paari Vendhan, AOR

For Respondent(s) Mr. S.S.Ray, Adv.
Ms. Rakhi Ray, AOR

Hon'ble Mr. Justice Vikram Nath pronounced the order of the
Bench of His Lordship.

The transfer petitions are dismissed in terms of the signed
non-reportable order.

Pending application(s), if any, stand disposed of.

(NIRMALA NEGI)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)

(Signed non-reportable order is placed on the file)